

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA 132390/2021 in Criminal Appeal No(s). 1694/2019

BHARAT SINGH &amp; ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH  
IA No. 132390/2021 - GRANT OF BAIL)

Respondent(s)

Date : 19-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Appellant(s) Mr. Ravindra Singh, Sr. Adv.  
Mr. Raman Yadav, Adv.  
Mr. Syed Mehdi Imam, AORFor Respondent(s) Ms. Garima Prashad, Sr. Adv.  
Mr. Vishnu Shankar Jain, AORUPON hearing the counsel the Court made the following  
O R D E RIA No. 132390/2021

Having heard learned counsel for the parties and considering the facts of the case and keeping in view that the applicant/appellant No.2 namely, Mr Nirbal Singh @ Mr. Nawal Singh is 71 years of age and his health condition is not proper and also keeping in view the COVID situation at present, we direct that the applicant/appellant No.2 namely, Mr Nirbal Singh @ Mr. Nawal Singh be released on interim bail for four months on such terms and conditions as may be imposed by the Trial Court.

Interlocutory application for grant of bail stands disposed of accordingly.

(ARJUN BISHT)  
(COURT MASTER (SH)(PRADEEP KUMAR)  
(BRANCH OFFICER)(ASHWANI THAKUR)  
AR-CUM-PS